

**I. ANNUAL REPORT (1967-68) ON  
THE WORKING OF THE INDIAN  
STANDARDS INSTITUTION, NEW  
DELHI**

**II. AUDIT REPORT (1966-67) ON  
THE ACCOUNTS OF THE INDIAN  
STANDARDS INSTITUTION, NEW  
DELHI**

SHRI FAKHRUDDIN ALI AHMED : Sir, I also beg to lay on the Table a copy each of the following Reports :—

(i) Twenty-first Annual Report in (English and Hindi) on the working of the Indian Standards Institution, New Delhi, for the year 1967-68. [Placed in Library. See No. LT-3645/ 70.]

(ii) Audit Report on the Accounts of the Indian Standards Institution, New Delhi, for the year 1966-67. [Placed in Library. See No. LT-3183/ 70.]

**ELECTION COMMISSION OF INDIA  
NOTIFICATION**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI MOHAMMED YUNUS SALEEM): Sir, I beg to lay on the Table, under sub-section (2) of section 9 of the Representation of the People Act, 1950, a copy of the Election Commission of India Notification S. O. No. 827, dated the 23rd February, 1970 (in English and Hindi), publishing certain amendments to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966. [Placed in Library. See No. LT-2431/70.]

SHRI LAL K. ADVANI (Delhi) : Sir, on a point of order. I think this sort of point of order has been raised repeatedly. I do not understand why a notification dated the 23 rd February should be laid on the Table of the House so late. After all the House was in session even then. Here is a notification of the Election Commission pertaining to delimitation of Parliamentary and Assembly constituencies. We do not know the precise contents. They might be very important. It should have been laid immediately on the Table of the House. Why this delay?

SHRI S. D. MISRA (Uttar Pradesh): It has already appeared in the press. We are confronted today just now that they are laying this paper today. We do not know. We are interested in knowing at least about elections. Why should not the Minister come in time and lay it on the Table of the House?

SHRI MOHAMMED YUNUS SALEEM : The paper has come to this Ministry for placing before the House in due course of time. There has been no delay on the part of the Law Ministry so far as it is concerned.

SHRI LAL K. ADVANI: The Minister represents the Government as such . . .

MR. DEPUTY CHAIRMAN: The Election Commission is an independent body.

SHRI LAL K. ADVANI: The Election Commission issued the notification pertaining to delimitation of Parliamentary and Assembly constituencies. As I said earlier, I do not know the precise contents. But normally, one can presume it must be an important notification. It is extremely surprising that an order pertaining to delimitation issued in February is being laid on the Table of the House in the month of May.

SHRI S. D. MISRA: What is the date of receipt of this order from the Election Commission in the Ministry?

SHRI MOHAMMED YUNUS SALEEM : I will find out when the papers were received in our Ministry. In fact if there has been some delay, suitable action will be taken.

MR. DEPUTY CHAIRMAN: The papers should be laid as early as possible because this question is always raised in the House.

SHRI MOHAMMED YUNUS SALEEM : As far as I know there has been no delay on the part of the Law Ministry. As the matter has been discussed on the floor of the House, I will find out.